(vii) NBFCs were provided regulatory concessions to enable restructuring of MSME loans.

(viii) NBFCs with assets over ₹ 5,000 crore have been asked to appoint a Chief Risk Officer to improve the standards of risk management.

As per RBI, liquidity in the financial system turned into surplus in early June 2019, after a large injection of durable liquidity by RBI in the previous months. The liquidity surplus/deficit in the banking system is reflected in the net amount absorbed/injected by RBI under the Liquidity Adjustment Facility (LAF) and includes Marginal Standing Facility (MSF). As per RBI data, the daily net liquidity progressively improved from an average daily deficit of ₹ 70,004 crore during April, 2019 to average daily deficit of ₹ 33,400 crore during May, 2019, and to average daily surplus of ₹ 51,710 crore during June, 2019. As of July 3, 2019, the liquidity surplus had reached a level of ₹ 1,39,265 crore.

(d) As per RBI input, RBI does not maintain data on bond refinance by NBFCs.

Disposal of CPSEs in Eastern States

1765. SHRI PRASANNA ACHARYA: Will the Minister of FINANCE be pleased to state:

(a) the details of Central Public Sector Enterprises (CPSEs) established in Odisha, West Bengal and other Eastern Indian States till date;

(b) how many of them are under consideration/already decided for disposal/ disinvestment/privatisation and the reasons therefor; and

(c) the details of proceeds realised or to be realised from the disposal of assets/ withdrawal of share capital/outright sale of CPSEs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) As per the Public Enterprises Survey 2017-18, the list of operating CPSEs having registered office in the State of Odisha, West Bengal and other Eastern Indian States till date is given in the statement (*See* below).

(b) The Government has given 'in-principle' approval for strategic disinvestment of 28 CPSEs including Subsidiaries, Units and Joint Ventures with sale of majority stake of Government of India and transfer of management control. Out of these, the registered and corporate offices of Bridge and Roof Co. (India) Limited and Durgapur Unit of SAIL are in West Bengal.

Strategic Disinvestment has been guided by the basic economic principle that the

Government should have no business to continue to engage itself in manufacturing/ producing goods and services in sectors where the competitive markets have come of age, and economic potential of such entities may be better discovered in the hands of the strategic investors due to various factors, *e.g.* infusion of capital technology up gradation and efficient management practices etc. Besides, the Government would also be able to monetize its investment in CPSEs.

(c) Strategic disinvestment of five CPSEs have been completed during the year 2017-18 and 2018-19 and Government has realized an amount of ₹ 52, 828 crore. The proceeds from strategic sale depend on various factors, including market condition, at the time of actual sale.

Statement

Ministry/Department-wise list of operating CPSEs having Registered Office in the State of Odisha, West Bengal and Bihar and Jharkhand as on 31.3.2018

Sl. No.	State	Ministry	CPSEs
1.	Bihar	Ministry of Petroleum and Natural Gas	HPCL Biofuels Ltd.
2.	Bihar	Ministry of Railways	Bharatwagon & Engg. Co. Ltd.
3.	Jharkhand	Dept. of Atomic Energy	Uranium Corporation of India Ltd.
4.	Jharkhand	Ministry of Coal	Bharat Coking Coal Ltd.
5.	Jharkhand	Ministry of Coal	Central Coalfields Ltd.
6.	Jharkhand	Ministry of Coal	Central Mine Planning and Design Institute Ltd.
7.	Jharkhand	D/O Heavy Industries	Engineering Projects (India) Ltd.
8.	Jharkhand	D/O Heavy Industries	Heavy Engineering Corpn. Ltd.
9.	Jharkhand	Ministry of Steel	Mecon Ltd.
10.	Jharkhand	Ministry of Tourism	Ranchi Ashok Bihar Hotel Corpn. Ltd.
11.	Odisha	D/O Pharmaceuticals	Orissa Drugs & Chemicals Ltd.
12.	Odisha	Ministry of Coal	Mahanadi Coalfields Ltd.
13.	Odisha	Ministry of Mines	National Aluminium Company Ltd.

Sl. No.	State	Ministry	CPSEs
14.	Odisha	Ministry of Tourism	Utkal Ashok Hotel Corpn. Ltd.
15.	West Bengal	D/O Pharmaceuticals	Bengal Chemicals and Pharmaceuticals Ltd.
16.	West Bengal	Ministry of Coal	Coal India Ltd.
17.	West Bengal	Ministry of Coal	Eastern Coalfields Ltd.
18.	West Bengal	D/O Defence Production	Garden Reach Shipbuilders & Engineers Ltd.
19.	West Bengal	D/O Heavy Industries	Andrew Yule & Company Ltd.
20.	West Bengal	D/O Heavy Industries	Braithwaite Burn & Jessop Construction Company Ltd.
21.	West Bengal	D/O Heavy Industries	Bridge & Roof Co. (India) Ltd.
22.	West Bengal	D/O Heavy Industries	Hindustan Cables Ltd.
23.	West Bengal	D/O Heavy Industries	Hooghly Printing Company Ltd.
24.	West Bengal	Ministry of Housing and Urban Affairs	Hindustan Steel Works Costn. Ltd.
25.	West Bengal	Ministry of Mines	Hindustan Copper Ltd.
26.	West Bengal	Ministry of Petroleum and Natural Gas	Balmer Lawrie & Co. Ltd.
27.	West Bengal	Ministry of Petroleum and Natural Gas	Balmer Lawrie Investments Ltd.
28.	West Bengal	Ministry of Railways	Braithwaite & Co. Ltd.
29.	West Bengal	Ministry of Railways	Burn Standard Company Ltd.
30.	West Bengal	Ministry of Shipping	Central Inland Water Transport Corpn. Ltd.
31.	West Bengal	Ministry of Shipping	Hooghly Dock and Port Engineers Ltd.
32.	West Bengal	Ministry of Steel	Eastern Investment Ltd.
33.	West Bengal	Ministry of Steel	MSTC Ltd.
34.	West Bengal	Ministry of Steel	Orissa Mineral Development Company Ltd.
35.	West Bengal	Ministry of Steel	The Bisra Stone Lime Company Ltd.

Sl. No.	State	Ministry	CPSEs
36.	West Bengal	Ministry of Textiles	Birds Jute & Exports Ltd.
37.	West Bengal	Ministry of Textiles	National Jute Manufactures Corporation Ltd.
38.	West Bengal	Ministry of Textiles	The Jute Corpn. of India Ltd.

Extension of last date for Filing IT Returns

1766. DR. T. SUBBARAMI REDDY:
SHRIMATI AMBIKA SONI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has recently changed Form 16 and Form 24 Q to bring more disclosures and clarity;

(b) if so, the details thereof;

(c) whether Government is aware that because of changes in the Forms at the fag end, there is a delay in getting Form 16 for filing IT returns; and

(d) whether Government would extend the last date for filing IT returns for salaried class and others, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Yes Sir. In order to enable pre-filling of return of income of salaried taxpayers, the Government has amended Form No. 16 (certificate for tax deduction) and Form No. 24Q (quarterly statement of tax deducted) *vide* notification dated 12th April, 2019, to include more detailed information in these forms.

These forms, *inter alia*, provide for the following additional information:–

(i) Clause-wise details of various allowances exempt under section 10 of the Income-tax Act, 1961 ("the Act");

(ii) Amount of standard deduction;

(iii) Section-wise details of deduction under Chapter VIA of the Act;

(iv) Details of rebate under section 87A of the Act;

(v) PAN of the lender, if the interest on housing loan is claimed under section 24(b) of the Act on loan taken from a person other than a Financial Institution or the employer.